

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 27

CP/301(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **SANDEEP PAHADI V/s VIGHNESHWAR
AIRCONDITIONING PRIVATE LIMITED**

Section 241(1) Sec. 242(4) Sec. 244(1) of the Companies Act, 2013

ORDER

Adv. Rohit Gupta a/w Adv. Kunal Kanungo a/w Adv. Omkar D. Adv. Tanushree Sagani and Adv. Atishay Jain for the Applicant present. Counsel Amir Arsiwala a/w Adv. Ashwini Gawde and Adv. Nashra Siddiqui i/b A&R Associates for the Respondent present.

Both the parties have placed on record the written submissions. Heard the Counsels and the matter is **Reserved for Order**.

Interim order shall remain in force till pronouncement of final order.

The Petitioners are directed to co-operate with the Respondent for carrying out the business affairs of the Corporate Debtor till the pronouncement of order by this Bench.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**